

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1103/(MAH)/2017
CA No.

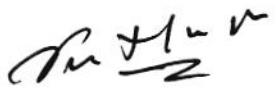
CORAM:

Present: Ms. INA MALHOTRA
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.06.2017

NAME OF THE PARTIES: LEO Duct Engineers & Consultants Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
1)	VINEET. N JAGTAP	ADVOCATE	
2)	KERSI DASDOOR i/b PHOENIX LEGAL for Standard Chartered Bank at 3:00 pm in chambers	Advocate	

ORDER

CP No. 1103/I&BP/NCLT/MB/MAH/2017

Arguments of the Petitioner heard. To come up for clarification/order on 22nd June 2017.

2 p.m.: The arguments of the Petitioners were addressed in the forenoon session. Ld. Counsel has appeared on behalf of the Standard Chartered Bank, a Financial Creditor, and has apprised that as per the notice received from the Corporate Debtor they were informed that the matter would be listed on 22.06.2017. However, on verbal information received now he has learnt that the matter had been listed today.

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Ld. Counsel for the Standard Chartered Bank wishes to file a reply.

Given the fact that they were notified by the Petitioner that the matter would come up for hearing on 22.06.2017, it would be just an expedient to give them opportunity to file their reply and to be heard before the orders passed in this case.

Accordingly, matter be re-listed on 22.06.2017. Ld. Counsel appearing for Standard Chartered Bank submits that she shall intimate the Petitioner's Counsel vide e-mail about the case being listed tomorrow.

Sd/-
Ina Malhotra
Member (Judicial)